

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL

REGIONAL BENCH AT CHANDIGARH

COURT NO.I

Appeal No.C/602/2009

(Arising out of OIO No.10/Ldh/09 dt.25.06.2009 passed by the CCE, Ludhiana)

Vinod Garg

Appellant

Vs.

CC, Ludhiana

Respondent

Present for the Appellant: None

Present for the Respondent: Shri M.S.Dhindsa, AR

FINAL ORDER No.60344/2019

Date of hearing/Decision: 01.04.2019

PER.AHSOK JINDAL

None appeared on behalf of the appellant nor is there any request for adjournment has been received.

2. On perusal of the record, we find that the appeal has been listed several times on earlier occasion also and most of the times, none appeared on behalf of the appellant. In that circumstance, the appeal is dismissed for non prosecution with the liberty to the appellant to move an application for restoration of appeal within 30 days of receipt of this order if they desire so.

(dictated and pronounced in the open court)

(C.L.MAHAR)
MEMBER (TECHNICAL)
mk

(ASHOK JINDAL)
MEMBER (JUDICIAL)

